

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2020 AT 11:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : JYOTIRADITYA INFRAESTATE PVT. LTD. V/S VAIBHAV PAHARIYA & COMPANY & ORS.

SECTION: 140(4) OF COMPANIES ACT, 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR APPLICANT : SH. ANAND BAJPAI ALONGWITH SH. VIKASH AGRAWAL, ADVS.

COUNSEL FOR RESPONDENT NO.1 : SH. VAIBHAV PAHARIYA.

CA NO.185/ALD/2020

The matter was taken up today through Video Conferencing at 12:00 NOON.

Heard Sh. Anand Bajpai alongwith Sh. Vikash Agarwal, Advocates for the Applicant and Sh. Vaibhav Pahariya for respondent no.1 through video conferencing.

The present application has been filed by the applicant U/s 140(4) of the Companies Act, 2013 praying for removal of the statutory auditor and for a direction to the ROC to accept the annual return by way of CFSS and also to quash the order dated 07.07.2020 passed by the Regional Director.

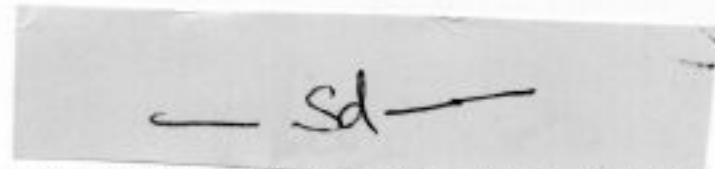
Ld. Counsel for the applicant further prayed that the matter be posted before 30.09.2020, on the ground that the benefit of CFSS-2020 Scheme is only applicable till 30.09.2020.

After hearing the submission of learned counsel for the applicant, the matter be listed on 25.09.2020.

Let, notice be issued to the other respondents by all modes, returnable at an early date, including the process of Court.

In the meantime respondent no.1 may file his reply after serving the copy upon the Ld. Counsel for the applicant, thereafter, applicant may file his rejoinder by the next date of listing.

As prayed, put up on 25th September, 2020 before the Regular Court/ Video Conferencing.



Dated : 15.09.2020

**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**